(c) if so, the nature of help that the Centre proposes to give to the State Government in attaining their objective; and

(d) what would be the Central assistance under the Fourth Plan for the development of such industries in the State and the amount released so far ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). The information is being collected and will be laid on the Table of the House in due course.

CORRECTION OF ANSWER TO USQ NO.5011 DT. 26-8-69 RE. LOCATION OF DIVISIONAL OFFICES OF NORTH EASTERN RAILWAY IN BIHAR

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : In reply to parts (a), (b) and (c), the following information was given :

(a) The Railway Ministry have no information of such a resolution having been passed by the Bihar Vidhan Sabha.

(b) and (c). Do not arise.

It later came to light that information from the Bihar Government was received in the Railway Ministry on 18-8-1969, but it was marked by mistake to a wrong branch of the office and reached the appropriate branch dealing with the subject only on 27-8-69, after the question had been answered in the Lok Sabha on 26th August, 1969. As such, the earlier reply needs correction and the correct position is as follows :—

(a) Yes.

(b) In a resolution passed by the Bihar Vidhan Sabha on 27-6-69, it was requested that two Railway Divisional Headquarters should be set up in the North Bihar which is a backward area having 1865 kilometres of railway line.

(c) The Bihar Government have been advised on 12-9-69 that the number of divisions and the location of their headquarters is decided on considerations of operating efficiency and administrative requirements consistent with economy in expenditure and not on the basis of the Statewise kilometrage of the Railway system.

Two Divisional Headquarters, one each of the North Eastern and the Northeast Frontier Railways, have been set up in North Bihar—one at Samastipur and the other at Katihar—and they are expected to serve the interests of the rail-users satisfactorily.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DEATH OF SHRI PHERUMAN

**श्री कंवर लाल गुप्त** (दिल्ली सदर) : मैं अविलम्बनीय लोकमहत्व के निम्नलिखित विषय की ओर गृह-कार्य मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :—

"चंडीगढ़ के मामले में सरकार द्वारा निर्णय लिये जाने में विलम्ब, जिसके परिणामस्वरूप श्री दर्शन सिंह फेरूमान की मृत्यु हुई ।

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir, Government are deeply grieved at the passing away of Shri Darshan Singh Pheruman on 27th October, 1969. In spite of efforts made by his friends and repeated appeals from the Prime Minister, he continued his fast and our hope that he would live and work for larger causes was unfortunately belied.

The Hon'ble Members will remember that it was the intention of this House that the Governments of both Punjab and Haryana should be enabled to function from Chandigarh which was built to serve as the capital of the composite State of Punjab. It was to serve this object that Chandigarh was constituted into a Union

territory under the Punjab Reorganisation Act. The subsequent claim and counter-claim by Punjab aud Haryana for Chandigarh and the repeated efforts made by the Gevernment to find an agreed solution to this issue are well-known. I do not wish to take the time of the House in narrating the details. I would only say that in spite of repeated discussions with the two Chief Ministers and perons belonging to various shades of public opinion in the two States, no agreed solution could be found.

Chandigarh is an issue in which not only the people residing in that city but a large number of people in Punjab and Haryana are emotionally involved. It is essential for the future well-being and prosperity of the people of the two States that the solution should be such as would minimise bitterness on both sides and promote good neighbourly relations between them. With this object in view, Government have earnestly tried to find a satisfactory solution to this issue and are continuing their efforts, with the hope that an agreed solution would soon be found. In any case a decision will be taken and announced before the budget session of Parliament.

**श्री कंवरलाल गुप्त** : अध्यक्ष महोदय, चंडीगढ़ का मामला पिछले तीन वर्षों से लटक रहा है और इसके लिए मुख्यतया सरकार दोषी है। सरकार की सदा यह नीति रही है कि जब भी कोई थोड़ी भी टेढ़ी समस्या आये सरकार उसको सुलझाने के बजाय ड्रिफ्ट करे। सरकार इस प्रकार की समस्याओं से अपना राजनीतिक लाभ भी उठा लेती है। चंडीगढ़ की समस्या के कारण दोनों ही पक्षों से सत्ताधारी...

MR. SPEAKER : I am not going to allow a debate now. The hon. Member should ask a question.

SHRI KANWAR LAL GUPTA : Kindly give me three or four minutes.

**श्री रणधीर सिंह** (रोहतक) : माननीय सदस्य का क्या ताल्लुक है चंडीगढ़ से ? अगर हम इसके बारे में पूछें तो बात दूसरी है। या तो यह आपका काम है या हमारा काम है। वह क्यों खड़े हो गये हैं ?

**अध्यक्ष महोदय** : वह हमारे दोनों की तरफ से काम कर रहे हैं।

**श्री कंवरलाल गुप्त** : आप देखिये कि कल कालिंग अटेंशन पर कितना वक्त लगा था। एक तरफ तो आप 15-15 मिनट एक मेम्बर को बोलने के लिये देते हैं और दूसरी तरफ 4 मिनट बोलने पर भी रोकते हैं। यह ठीक नहीं होगा। आप रेकार्ड देख लीजिये।

**अध्यक्ष महोदय** : पिछली दफे आपके साथ यह फैसला किया गया था कि सवालों के साथ तमहीद नहीं होगी, इंट्रोडक्शन नहीं होगा। कालिंग अटेंशन पर डिबेट नहीं होगा, सवाल होंगे। आप एक महीने बाद ही उसको भूल गये।

**श्री कंवरलाल गुप्त** : कल क्या हुआ था ?

**श्री रणधीर सिंह** : बहस का वक्त हम नें और सवाल वह पूछें ?

**श्री कंवरलाल गुप्त** : आप कल का रेकार्ड देखिये। अध्यक्ष महोदय, चंडीगढ़ की समस्या के कारण जो सत्तारूढ़ गुट है उसने राष्ट्रपति के चुनाव में भी दोनों पक्षों से लाभ उठाया है और आज भी उठाना चाहता है। अभी मंत्री महोदय ने जो यह कहा कि बजट सेशन तक हम कुछ करेंगे यह भी जान-बूझकर डिले की जा रही है क्योंकि आज उनको दोनों पक्षों की जरूरत है। मैं समझता हूँ कि इस तरह का राजनीतिक लाभ उठाना उचित नहीं है। अगर सरकार समय पर काम करती तो फेरूमान साहब की जान बचाई जा सकती थी। उनकी जो मृत्यु हुई उसके लिये मैं मुख्यतया सरकार को दोषी ठहराता हूँ। वह तीन साल तक इस समस्या पर बैठी रही।

**अध्यक्ष महोदय** : आप सवाल कीजिये। अगर आपको बहस करनी है।

I am not going to be cowed down by this. Let the hon. Member ask a straight question.

**श्री कंवरलाल गुप्त** : जब तक हमें आप बतलाने नहीं देंगे तब तक कैसे काम चलेगा। इस तरह से तो नहीं हो सकता। आप दो मापदण्ड नहीं रख सकते। एक के साथ एक बात करनी और दूसरे के साथ दूसरी बात करनी, यह कैसे हो सकता है ? आप रूल बना दीजिये कि हर एक सवाल ही पूछेगा तो बात दूसरी है। लेकिन एक को 1 मिनट दिया जाये और दूसरे को दस मिनट दिये जायें, यह नहीं होगा।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : This question might arise often. Let us accept the procedure which you suggest, but I do not think that yesterday you followed that procedure. Every day we shall be having calling-attention-notices. If this is your ruling, which you want to observe strictly...

MR. SPEAKER : It is my ruling.

SHRI SURENDRANATH DWIVEDY : ...that in matters of calling-attention-notices, only straight questions should be put and there will be no speeches, then that should be adhered to.

MR. SPEAKER : I would request hon. Members also to co-operate with me.

SHRI SURENDRANATH DWIVEDY : But you should not make any difference between one Member and another.

MR. SPEAKER : I would request all Members to help me in enforcing this ruling.

SHRI NATH PAI (Rajapur) : May I make a submission ? In reply to the statement made by my colleague, If I understand you correctly, you had observed that it was your ruling. If it is your ruling, of course, that will have to be binding. But if we are going to change a well-established practice, then I would say that I may not be subscribing to it. But it is a well-established practice in this House after the former Speaker had disallowed the practice of bringing adjournment motions every day, and it was agreed between the leaders of groups and the Speaker and a convention was evolved that since adjournment motions were not allowed, calling-attention-notices would be taked up, and on the calling-attention-notices, Members will be allowed to put pertinent questions. Yesterday we saw that regarding the Ahmedabad riots, you had permitted questions, I may have a different view regarding Chandigarh or anything else. But when you say that a Member must confine himself only to a question, then there is a definite departure from an established practice, and if that be so, may I submit to you in all humility that any departure must not appear to be arbitrary but it must be reasoned, and we must be convinced that it is in the interests of the House.

MR. SPEAKER : Let the hon. Member please listen to me. Yesterday, I had drawn the attention of the hon. Member to the fact that instead of the question taking the shape of a debate, he could as well have a regular debate. Did I not ask for it ?

SHRI ATAL BIHARI VAJPAYEE (Balrampur): But you did not prevent him from asking the question.

SHRI NATH PAI : That was related to the debate.

MR. SPEAKER : If at all there was a lapse on my part, I am very sorry.

SHRI NATH PAI : It was not yesterday, but it is likely to take place today. There was no lapse yesterday but it is likely to take place today.

MR. SPEAKER : I am enforcing it very strictly that while putting questions, there should be no long introductions along with supplementary questions, and no long statements by way of introductions along with questions on calling-attention-notices. I

would invite co-operation from all the Members in this. Otherwise, I feel very helpless. A number of times yesterday I did interrupt the hon. Member and said that the question was taking the shape of a debate. But yesterday being the first day of the session, I did not want to be very strict. But I did draw his attention to it a number of times. The hon. Member can call for the proceedings and they will bear me out. I would again repeat. It is the procedure which hon. Members themselves have laid down, and it is there in the rule, and it is for them to observe it.

SHRI NATH PAI : Let us take a decision in the Rules Committee.

SHRI S. M. BANERJEE (Kanpur) : Let us take a decision on this in the Rules Committee.

श्री कंवर लाल गुप्त : रूल्ज़ कमेटी में बात कर लीजिये, इसके बारे में।

SHRI NATH PAI : Let us take a decision in the Rules Committee.

श्री कंवर लाल गुप्त : कालिंग एटेंशन का मतलब क्वेश्चन आवर नहीं है।

श्री पीलु मोडी (गोधरा) : रूल्ज़ कमेटी में इसके बारे में निर्णय लेना चाहिये।

MR. SPEAKER : I know the history of calling-attention-notices much more than the hon. Member does.

श्री कंवर लाल गुप्त : बिज़िनेस एडवाइज़री कमेटी में या रूल्ज़ कमेटी में इसके बारे में पहले निर्णय लिया जाना चाहिये।

SHRI P. K. DEO (Kalahandi) : Until the procedure is changed, the old procedure may be followed.

MR. SPEAKER : Now, should I be strict with him or not ?

श्री कंवर लाल गुप्त : सरकार ने आज तक यह कभी नहीं बताया है कि उसने शाह कमिशन का रिपोर्ट को क्यों नहीं माना है ? इसके पीछे क्या कोई पोलिटिकल कंसिड्रेशन था जिसकी वजह से इस रिपोर्ट को नहीं माना गया है। सरकार कहती है कि दोनों चीफ मिनिस्टर राजी पहले हों प्रधान मंत्री को आर्बिट्रेटर बनाने के लिए। जब तक वे राजी नहीं होते हैं हम कुछ नहीं कर सकते हैं। दोनों बात कर लें। मैं समझता हूँ कि यह इस मसले को इवेड करना है। जो ड्यूटी केन्द्रीय सरकार की है उससे बचना होगा। अगर वे दोनों बात करके कुछ निर्णय ले सकते हैं तो आपकी क्या जरूरत है और प्रधान मंत्री को आर्बिट्रेटर बनाने की क्या जरूरत है ? प्रधान मंत्री को आर्बिट्रेटर बनाना प्रिंसिपली भी गलत है।

प्रधान मंत्री ने यह भी कहा था कि उनके पास कोई फार्मूला है। वह उस फार्मूले को बताती क्यों नहीं हैं ? बजट सैशन तक इन्तजार करने की क्या जरूरत है। उन्होंने कहा है कि मैंने देख लिया है कि दोनों मानते नहीं हैं और हम उसका फैसला देंगे। मैं जानना चाहता हूँ कि बजट सैशन तक आप क्यों इन्तजार करना चाहते हैं और प्रधान मंत्री का फार्मूला क्या है, यह बताते क्यों नहीं हैं ?

SHRI P. K. DEO : The Prime Minister might be sent for. She is the person to decide this. She has taken the responsibility for deciding this.

MR. SPEAKER : The Home Minister is there.

SHRI RANDHIR SINGH : The Shah Commission's report should be implemented.

श्री कंवर लाल गुप्त : क्या सरकार इस प्रकार का कमिशन बिठायेगी जो चंडीगढ़ के मामले में तथा इसी तरह से जो दूसरे दो सरकारों के बीच सीमा सम्बन्धी वाद विवाद हैं, उसके बारे में निर्णय दे, ये मामले उसको सौंप दिये जायें और उस कमीशन की जो रिपोर्ट हो वह सरकार को भी मान्य हो और दोनों पक्षों को भी मान्य हो ताकि न्याय हो।

**श्री रणधीर सिंह :** बिल्कुल नहीं। शाह कमिशन की रिपोर्ट को इम्प्लेमेंट किया जाना चाहिये।

**श्री कंवर लाल गुप्त :** मैं जानना चाहता हूं कि क्या सरकार एश्योरेंस देगी कि दिल्ली का कोई हिस्सा हरियाणा को नहीं दिया जाएगा ? क्या चंडीगढ़ को कुछ चार्टर सिटी बनाने की भी योजना है ?

चंडीगढ़ को आप हरियाणा को या किसी को भी देंगे उसके बारे में क्या आपने एटर्नी जनरल से मालूम कर लिया है कि ऐसा करने के लिए कांस्टीट्यूशन में बदल करने की जरूरत होगी और क्या वहां की जनता से राय आप लेंगे ?

**श्री रणधीर सिंह :** शर्म आनी चाहिये, हरियाणा के खिलाफ बात कहते हो हरियाणा के आदमी होकर।

**श्री कंवर लाल गुप्त :** अक्ल से सोचो, मैंने क्या कहा है।

**श्री रणधीर सिंह :** हरियाणा के दुश्मन हो।

MR. SPEAKER : I request members not to get excited over this. I appeal to them to remain calm. I am very sorry that this atmosphere is prevailing.

**श्री रणधीर सिंह :** शाह कमिशन की रिपोर्ट पर अमल होना चाहिये।

**श्री अटल बिहारी वाजपेयी :** शाह कमिशन के खिलाफ बात कहना क्या कोई जुर्म है ? अध्यक्ष महोदय, इनको आप काबू में रखिये। ये इस तरह से बकवास नहीं कर सकते हैं संसद में। यह कोई बात करने का तरीका है।

**एक माननीय सदस्य :** यह चिड़ियाघर नहीं है।

**श्री रणधीर सिंह :** हम आपकी बात नहीं मानेंगे।

**श्री कंवर लाल गुप्त :** इनको अक्ल आने दीजिये।

**अध्यक्ष महोदय :** इस तरह से झगड़ने का कोई फायदा नहीं है।

**श्री अटल बिहारी वाजपेयी :** इस सदन में बात करने का कोई तरीका है या नहीं।

**श्री रणधीर सिंह :** हम आपकी बात बिल्कुल नहीं मानेंगे। एक और कमिशन वाली बात नहीं मानेंगे। शाह कमिशन की रिपोर्ट पर अमल होना चाहिये।

**श्री अटल बिहारी वाजपेयी :** अध्यक्ष महोदय, ऐसे सवाल आयेंगे जिन पर हमारा मतभेद होगा। लेकिन मतभेद किस भाषा में प्रकट किया जाएगा ? क्या यह कहा जाएगा कि कोई हरियाणा का दुश्मन है।

**श्री रणधीर सिंह :** आप भी दुश्मन हैं और ये भी दुश्मन हैं।

**श्री अटल बिहारी वाजपेयी :** और तुम देश के दुश्मन हो।

**श्री कंवर लाल गुप्त :** मंत्री पद की खातिर तुम हरियाणा को बेचना चाहते हो।

**एक माननीय सदस्य :** तुम इन्दिरा गांधी के दलाल हो।

**श्री रणधीर सिंह :** हम और कमिशन नहीं बनने देंगे। शाह कमिशन की सिफारिशों को इम्प्लेमेंट किया जाना चाहिये।

**श्री कंवर लाल गुप्त :** तुम मिनिस्ट्री के लिए हरियाणा को बेच रहे हो।

**श्री रणधीर सिंह :** तुम गद्दार हो।

**अध्यक्ष महोदय** : आप शान्त हो जाइये ।

**श्री हुकम चन्द कछवाय** (उज्जैन) : उन्हें कहिये कि अपने शब्द वापिस लें । अगर वह शब्द वापिस नहीं लेते हैं तो हम कार्रवाई को चलने नहीं देंगे ।

**श्री कंवर लाल गुप्त** : मिनिस्टर बनने के भूखे हो और बात करते हो हरियाणा की ।

**अध्यक्ष महोदय** : दोनों में से किसी भी साइड को गुस्सा नहीं दिखलाना चाहिये । यह पार्लियामेंट है । इसमें शान्ति से काम चलना चाहिये । इस तरह से आपस में तलख कलामी से काम न लें ।

SHRI Y. B. CHAVAN : The hon. member has asked me why a solution to this question is delayed. Even at the stage of answering questions, you can see how complicated and controversial the subject matter is. Really speaking, we are trying to find a solution which will create good neighbourly relations between both the States. Instead of asking a specific question, the hon. member, Shri Kanwarlal Gupta, has expressed his own views about it. He is certainly entitled to have his views. I have nothing to say about it. The only thing he has asked me is whether any part of Delhi is going to be given to Haryana. To that my answer is a definite no.

SHRI KANWARLAL GUPTA : About a Judicial Commission also.

SHRI Y. B. CHAVAN : There is no question of appointing any further Judicial Commission on this matter.

SHRI KANWARLAL GUPTA : What is the plan of the Prime Minister ?

SHRI Y. B. CHAVAN : The Prime Minister has certainly a plan, but it is not yet concretised. It will be concretised when the proper time comes.

SHRI R. K. AMIN (Dhandhuka) : When our Home Minister gave an assurance for the solution of the Chandigarh problem before the Budget Session I was about to accept that assurance. But later on I began to have doubts because the same Home Minister gave sometime back a promise that he would settle the privy purses issue before 2nd October, 1969. The 2nd of October is over but nothing had happened in regard to privy purses and that promise remains unfulfilled. The Prime Minister says that this problem is being tackled with and that she has a solution and that she can even settle the issue just now. But it appears that she had given promises to the two factions, Punjab and Haryana, and perhaps she wants to keep the warring factions fighting each other so that she can maintain the affinity and affiliation of both the parties to her and thus maintain herself in power. If it was for this reason that she was dragging on the issue it could not be considered to be in the interest of the country. For years they have not settled the issue although they ought to have done so when Punjab and Haryana were divided. Is it their plan to keep all the issues open and give cause for people to quarrel among themselves so that they can maintain their power ? That seems to be the idea of the Prime Minister and that is way I want a clarification from the Government : would he put a deadline and say that by 28th February he would settle the issue ? Secondly, if there is a solution and if there are some alternatives available with the Government, why not cultivate public opinion ? So far no public opinion had been cultivated. It should be done by the Government from now on and if it is done we shall be convinced that it would be done by a particular date. Will the alternatives be placed before the public and public opinion cultivated or quietly they will announce their solution... (*Interruptions*). I am not concerned with parties. An innocent life has been lost. If at all an innocent life has been sacrificed, It is this life because there is already a solution in the mind of the Prime Minister and still she has done nothing about it. They should give a definite date and they should cultivate public opinion also.

SHRI Y. B. CHAVAN : I have made a statement and I think it is quite obvious and clear ; I do not think that I should interpret it further. I have said that before the Budget session the Government will take a decision and announce it. In the meanwhile Government will certainly try to find

[Shri Y.B. Chavan]

out if there is a possibility of an agreed solution.

**श्री हुकम चन्द कछवाय** : क्या तब तक यह सरकार रहेगी ?

SHRI P. K. DEO : He was a great martyr who belonged to our party and he made biggest sacrifice for a cause which was so dear to him. Is it not criminal procrastination on the part of the Government to thus allow the loss of a valuable life ? For how long has this question been hanging fire after she took responsibility for settling this question ? It has been disgraceful on the part of the Prime Minister. She is playing with fire, especially in Punjab which has suffered first during parity as a frontier State and now again, by division into Punjab and Haryana. So much bad blood is being created between the people of these two States. It reminds me of village touts who try to instigate innocent parties to quarrel among themselves so that they can profit from both. Similarly, the Prime Minister has at the time of Presidential election given an assurance to both parties that the issue of Chandigarh would be decided in favour of each of the two parties.

Now, I would like to know if by having this dead-line shifted till February, there is any apprehension that there may be more loss of life. Secondly, it is a matter of concern that the ashes of Pherumanji have been sealed by the police and his relatives are not permitted to dispose of the ashes according to the last desire of Pheruman. I want an assurance from the Home Minister that the ashes would be released to the relatives of Pheruman.

MR. SPEAKER: Questions only relating to Chandigarh need be answered.

SHRI Y. B. CHAVAN : As far as the ashes are concerned, I have personally no detailed information. I shall certainly take up the matter with the Punjab Government. Otherwise, the hon. Member has not asked me any question as such.

SHRI RANGA (Srikakulam) : He asked about sticking to your date, that has been indicated, in view of the fact that the Government has failed to stick to its earlier date which was October 2nd.

SHRI Y. B. CHAVAN : We had not given any time or date before. This is the first time that the Government has given any indication of the time as such. I will read that sentence again so that you can see what the Government's intentions are. I do not want to go on adding interpretations to what I have said. I have already made a very categorical statement. I have said that our approach to this matter is such that the Government will continue its efforts to find out an agreed solution. "In any case a decision will be taken and announced before the budget session or Parliament." I think it is very clear.

SHRIMATI SUCHETA KRIPALANI (Gonda) : Before the session commences, or when ?

SHRI Y. B. CHAVAN : Before it commences.

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**12.26 hrs.**

## PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF DEVELOPMENT COUNCILS FOR PAPER, PULP AND ALLIED INDUSTRIES ; AND MACHINE TOOLS INDUSTRY, AND NATIONAL PRODUCTIVITY COUNCIL, NEW DELHI

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table—

(1) A copy each of the Annual Reports of the following Development Councils for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development of Regulation) Act, 1951 :—

(i) Development Council for Paper, Pulp and allied Industries.

(ii) Development Council for Machine Tools Industry.